



**NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH, COURT – II
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 01.04.2026 AT
10.30 A.M. THROUGH VIDEO CONFERENCING:**

**PRESENT: SHRI. JYOTI KUMAR TRIPATHI, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)**

APPLICATION NUMBER : IA(I.B.C)/87(CHE)2026
PETITION NUMBER : C.P. (IB)/220(CHE)2024
NAME OF THE APPLICANT : S Rajendran IRP of Raghav Industries Ltd
NAME OF THE RESPONDENT(S) : --
**UNDER SECTION : Sec 12A IBC, 2016 R/w Reg 30A of IBBI
Reg, 2016 R/w Rule 11 of NCLT Rules**

ORDER

Present: Ld. Counsel Ms. Elamathi for the Applicant.

In this case Applicant e-filed a memo on 29.03.2026 seeking to withdraw the CIRP u/s 12A of IBC, 2016. Applicant filed the recommendation of CoC dated 09.03.2026 wherein all the creditors have unanimously recommended withdrawal of CIRP.

Accordingly, **CIRP is permitted to be withdrawn, IA(I.B.C)/87(CHE)2026 is allowed and consequently IRP is discharged with immediate effect.**

IA(I.B.C)/87(CHE)2026 is disposed of.

-Sd-

**RAVICHANDRAN RAMASAMY
Member (Technical)**

-Sd-

**JYOTI KUMAR TRIPATHI
Member (Judicial)**